

[Shri Ramswaroop Ram]

set up in every district. The State Government's should be directed to set up at least one Juvenile Court in every district by the end of this year to decide the cases of juveniles. You have set up Juvenile Welfare Board also. Therefore, to avoid the overlapping between the two, you have to define the functions of the juvenile court separately. The Bill has provided for the appointment of probation officers but you have not defined their code of conduct and as a result of it, they will simply appoint the employees but nothing will be done for the reformation of delinquent children. Therefore, I once again request the Government to appoint some selected persons for this purpose from social services organisations. The Code of conduct should be framed for them. Only then the aims of the Government will be fulfilled. You should open more and more Remand Homes, so that children may not become delinquent juveniles.

MR. CHAIRMAN : We will now take up private members' legislative business.

Shri Suman.

15.26 hrs.

COMMITTEE ON PRIVATE
MEMBERS' BILLS AND
RESOLUTIONS

[English]

Twenty—Fourth Report

SHRI R.P. SUMAN (Akbarpur) : I beg to move :

"That this House do agree with the Twenty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th November, 1986."

MR. CHAIRMAN : The question is :

"That this House do agree with the Twenty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House of the 5th November, 1986".

The motion was adopted

15.27 hrs.

MINIMUM WAGES (AMEND-
MENT) BILL, 1986*

(Amendment of Section 3)

[English]

SHRI RAHIM KHAN (Faridabad) : I beg to move for leave to introduce a Bill further to amend the Minimum Wages Act, 1948.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Minimum Wages Act, 1948."

The motion was adopted

SHRI RAHIM KHAN : I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL, 1986*

(Amendment of article 311)

[English]

SHRI RAHIM KHAN (Faridabad) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 7.11 1986.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI RAHIM KHAN : I introduce the Bill.

15.28 hrs.

CONSTITUTION (AMENDMENT)
BILL, 1986*

(Omission of article 310, etc.)

[English]

SHRI AJOY BISWAS (Tripura West) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted

SHRI AJOY BISWAS : I introduce the Bill.

PAYMENT OF GRATUITY
(AMENDMENT) BILL, 1986*

(Amendment of Section 2)

[English]

SHRI SHARAD DIGHE (Bombay North Central) : I beg to move for leave to introduce a Bill further to amend the Payment of Gratuity Act, 1972.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Payment of Gratuity Act 1972".

The motion was adopted

SHRI SHARAD DIGHE : I introduce the Bill.

15.29 hrs.

CIVIL DISTURBANCE VICTIMS
COMPENSATION BILL, 1986*

[English]

SHRI SYED SHAHABUDDIN (Kishanganj) : I beg to move for leave to introduce a Bill to provide for the Payment of compensation by the State to citizens or their dependents for injury suffered and damage to property in the course of civil disturbance, riot or commotion.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the payment of compensation by the State to citizens or their dependents for injury suffered and damage to property in the course of civil disturbance, riot or commotion".

The motion was adopted

SHRI SYED SHAHABUDDIN : I introduce the Bill.

*Published in Gazette of India Extraordinary, Part II, Section 2 dated 7.11.1986.

*Published in Gazette of India Extraordinary, Part II, Section 2 dated 7.11.1986.